

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF A.ES ENGINEERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	A.ES ENGINEERS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	29/03/2007
3.	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24233DL2007PTC161365
5.	Address of the registered office and principal office (if any) of corporate debtor	House No - 358, Block - CB Naraina Village New Delhi South West Delhi DL 110028 IN
6.	Insolvency commencement date in respect of corporate debtor	04/10/2022 (The copy of order received by the IRP on 06/10/2022)
7.	Estimated date of closure of insolvency resolution process	02/04/2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Abhishek Anand Reg No- IBBI/IPA-002/IP- N00038/2016-2017/10077
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Abhishek Anand E-103, Lower Ground Floor, G K Enclave-1, New Delhi-110048 Email ID: irpepoch@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Abhishek Anand E-103, Lower Ground Floor, G K Enclave-1, New Delhi-110048 Email ID: AESCIRP@gmail.com
11.	Last date for submission of claims	18/10/2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **A.ES ENGINEERS PRIVATE LIMITED** on **04/10/2022** (The copy of order received by the IRP on 06/10/2022).

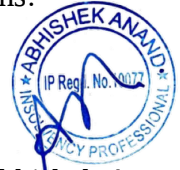


The creditors of **A.ES ENGINEERS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before to the interim resolution professional at the address mentioned against entry No. 10.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. – **Not Applicable.** The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 06/10/2022

Place: New Delhi



Abhishek Anand

Interim Resolution Professional

IBBI/IPA-002/IP-N00038/2016-2017/10077